

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

815/252/ND/2018

IN THE MATTER OF:
M/s. Miric Biotech Ltd.

...PETITIONER

Section
Under Section 252

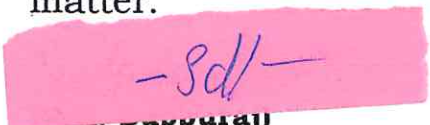
Order delivered on 30.08.2019

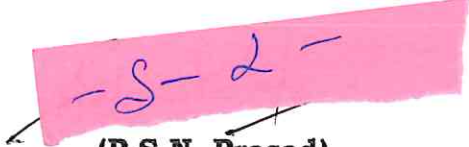
Coram:
SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

Present: Mr. Priya Garg, CS
Mrs. Sweety Khattar Kumar, AROC

ORDER

Heard the counsel for the appellant. We have gone through the intervention application filed by the intervener represented by its Company Secretary. Intervening in the matter is allowed, but the prayer/s sought by the intervener in the application can't be granted in the present case. Therefore, no orders regarding the relief claimed in the said intervention application are passed in this case. AROC is present and ROC report is available on record. Counsel for the appellant has agreed to provide a copy of the petition along with all its annexures to the intervener as the CS of the intervener, who represented the intervener at the time of hearing of the matter, has sought for the same. Heard all the parties. Orders are reserved in the matter.


(V.K. Subburaj)
Member (T)


(P.S.N. Prasad)
Member (J)

(Annu)